

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),  
TIS HAZARI, DELHI  
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),  
DBA ELECTIONS-2024

No. \_\_\_\_\_/EC/DBA/2024

Dated 03.12.2024

To,  
(i) Worthy President,  
Delhi Bar Association.

(ii) Hony. Secretary,  
Delhi Bar Association.

Sub: Compliance of communication dated 25.11.2024 of the  
Hon'ble High Court of Delhi.

Sir,

Please refer to our earlier letters dated 27.11.2024 and 30.11.2024 regarding compliance of communication dated 25.11.2024 received from the Hon'ble High Court of Delhi together with copy of the order dated 20.11.2024 of the Hon'ble High Court of Delhi in the case of *Lalit Sharma & Ors. Vs. Union of India & Ors* wherein the Hon'ble High Court has given directions which are reiterated as under:-

*"4. Keeping in view the aforesaid, this Court directs the District Court Bar Associations and the Delhi High Court Bar Association to appoint a Returning Officer along with an Election Commissioner on or before 26<sup>th</sup> November, 2024."*

Considering the fact that the Delhi Bar Association is yet to appoint the Returning Officer as well as the Election Commissioner, it may be impressed that considering the nature and volume of work involved, any further delay would be hampering the process. The Delhi Bar Association is, accordingly, requested to appoint the Returning Officer as well as the Election Commissioner immediately in order that the election process can be proceeded with.

We may also invite your attention to the fact that appointment of the Hon'ble High Court provides for appointment of Committee by the Hon'ble District Judge in the event of failure of the Bar Association to proceed with the election process. In this respect, your kind attention is invited towards the following directions made by the Hon'ble High Court in *Lalit Sharma & Ors. Vs. Union of India & Ors.* disposed of on 19.03.2024:-

*"(v) In the event, the existing Bar Association do not*

*commence the election process by the date stipulated hereinabove, the said function shall be deemed to have been entrusted to a Committee comprising two past presidents and two secretaries as well as by a lawyer nominated by the concerned District Judge or Registrar of the Tribunal or Registrar General of this Court as the case may be. This Committee will only take decisions to ensure that elections are conducted on time and in a fair and transparent manner. This Committee shall not exercise any other administrative function and will not be deemed to have superseded the Executive Committee of the Bar Association."*

In view of the above, we may reiterate our request that the Returning Officer and Election Commissioner may be appointed immediately without any further, delay in order that the directions of the Hon'ble High Court can be complied with effectively and at the earliest.

Please forward:

*W. Khil*  
Chairperson Election Committee  
DBA-2024.  
No. 69788 /EC/DBA/2024

Yours Sincerely,  
*f*  
for Nodal Officer,  
Election Committee DBA 2024  
Dated 03.12.2024

Copy for information to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- 3) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 4)  The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
- 5) R & I Branch (HQ), THC, Delhi with direction to display the same on all notice boards and other necessary places.

*f*  
for Nodal Officer, Election Committee  
DBA Election 2024

03 DEC 2024